## Central Administrative Tribunal Principal Bench

O.A. No. 803 of 2000

New Delhi, dated this the 28th February,

2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Mukesh Nautiyal, S/o Shri R.P. Nautiyal, R/o C-28, Mirdard Lane, Lok Nayak J.P. Hospital, New Delhi.

.. Applicant

(By Advocate: Shri T.P.S. Rathore)

## Versus

- Govt. of NCT of Delhi through the Secretary (Medical)
   Sham Nath Marg, Delhi.
- PHC-cum-Joint Secretary,
  Jawahar Lal Nehru Marg,
  Delhi-110002.
- Medical Superintendent, Lok Nayak J.P. Hospital, New Delhi.

.. Respondents

(By Advocate: Shri Ajesh Luthra)

ORDER (Oral)

## S.R. ADIGE, VC (A)

Heard both sides.

- 2. We have perused the relevant selection records and we are satisfied that applicant who is at S1. No. 604 of the list of candidates was considered for selection, but as he has secured only 28 marks in the interview, whereas the minimum cut off marks of the last person selected was 35 marks, applicant could not be selected.
- 3. Applicant has also raised the question that he has not been paid wages for 44 days. This

assertion is denied by respondents. Further we note that the non-payment of wages for 44 days as contended by applicant is not consequential to his non-appointment as Nursing Orderly and this claim is hit by Rule 10 CAT (Procedure) Rules.

5. This O.A. warrants no interference and is dismissed. No costs.

(Dr. A. Vedaya)(1)

Mw/dug-(S.R. Adige) Vice Chairman (A)

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